

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.: 03/S.O./2017

Date : 20.01.2017

In the matter of DB Special Appeal Writ No. 347/2016, State & Ors. Versus Razzak Mohammad & Ors. the Hon'ble Division Bench at Principal Seat at Jodhpur while passing order dated 18.11.2016 has observed as under:-

"...If an interim order is passed by the Court and it is not specified to be limited in duration but till further orders, it will continue to operate unless and until an application is filed for vacating or recalling it. The question of confirmation of such an order does not arise .

It is only in cases where the Court uses the words ad-interim stay till appearance of the parties that confirmation is required after appearance."

It is therefore directed that while listing cases before the Hon'ble Court, the aforesaid observations made by Hon'ble Division Bench may be kept in view and to follow them strictly both at the Principal Seat at Jodhpur and Bench at Jaipur.

BY ORDER,


REGISTRAR GENERAL

No. Gen./XV/09/2017 / 560 - 565

Date : 20.01.2017

Copy also forwarded to the following for information and necessary action :-

1. Registrar (Admn./Vigilance/Rules/Writs/Class.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
2. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. Registrar (Classification), Rajasthan High Court, Jodhpur for Uploading the same on official website of Rajasthan High Court, Jodhpur
4. The Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. All the Deputy Registrar/Assistant Registrar/Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. All P.S. to Hon'ble Judge, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.

for information and necessary action.

